

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1007

ANSWERED ON:28.11.2014

. MONOPOLISTIC PRACTICES BY ONLINE RETAILERS

Shanavas Shri M. I.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has taken note that online retailers engaging in conducting online sales of consumer goods with extremely high discounts and creating a monopolistic trade practice;

(b) if so, the facts thereof;

(c) whether lack of clear legal regulations on under pricing MRP is being used by online retailers to create a monopoly in retail market and affecting the business of regular retailers; and

(d) if so, the steps taken by the Government to amend the law on MRP and to prevent underpricing by online retailers?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) to (d): Matters relating to anti-competitive agreements, abuse of dominant position by enterprises causing or likely to cause an appreciable adverse effect on competition within India are subject matters of Competition Commission of India (CCI). CCI has received information alleging anti-competitive conduct in respect of certain online retailers. Formulation of legal regulation is an ongoing process in the Government and appropriate decision is taken with reference to requirements of a particular sector.